

Malwa belt of Punjab is suffering due to lack of canal irrigation facility.

I would like to ask the hon. Minister that Punjab should be invited in the next meeting which is going to be held in near future. If Punjab is not invited in this meeting, it is very clear that Punjab is not going to get its share in Yamuna water on riparian right. As a result of it, Haryana and Rajasthan will have no right on the water of Sutluj-Yamuna link canal and the construction of Satluj-Yamuna link canal will not be allowed to be completed. Rajasthan will also have to suffer a heavy loss of water being supplied to it through this canal.

Has the hon. Minister accepted the riparian right of Punjab? Has Punjab no right in Yamuna water? The hon. Minister is present in the House and I would like to request him that the State which is facing a crisis and a number of problems should be provided some special assistance. At present Punjab is facing several problems and so it has certainly its right to have its share.

"Hum Choor-Choor Ho Gaye Thak
Ke-Ae Nadeem,

Manjil Unhen Mili Jo Sharike-Safar
Na The.

The people of Punjab are suffering a loss. There is an acute shortage of water in Punjab. Punjab has given 70 percent wheat of its total production in central pool. I would like to request the hon. Minister to invite Punjab also in the next meeting, to be held in connection with the sharing of Yamuna Water, so that it may get its due rights.

SHRI MOHAN SINGH (Deoria):
Speaker, Sir, through you, I would like to draw the attention of the Government towards an important issue. There is Sir Sunder Lal Hospital and Medical College affiliated to Kashi Hindu University in Eastern Uttar Pradesh. It is an important health institution of Eastern Uttar Pradesh and about 5 crore people of Eastern Uttar Pradesh and North Bihar go there for medicine and treat-

ment. Continuous strike of doctors and professors for the last one-one and a half months has disrupted the health services of this area. Patients and people who are going there for treatment, are facing lot of difficulties. The problem of that hospital and medical college is that it is affiliated to Kashi Hindu University and pay scales of professors and lecturers are fixed as per U.G.C. scales. The result is that they are not prepared to work there on such low pay scales. Another problem is that the facilities which should be provided to a hospital under health service scheme, are not being provided there. As this hospital and medical college is under the Ministry of Human resources of the Central Government which is not in a position to provide the required facilities to that institution with its limited budget provision.

I urge upon the Government of India to take that Medical College and hospital under the Ministry of Health and such arrangements may be made as are required to restart this hospital. The Vice-Chancellor of that college had proposed to resign. Under certain circumstances, through giving some assurances, the Government of India sought a temporary solution and made him to withdraw his resignation. But still the Medical college is not in the condition of proper functioning. I urge upon the Central Government to form a committee immediately to improve the condition of that college. The committee should be asked to submit its report with in one or two months and that college should be brought under the Ministry of Health from the Ministry of Human Resource Development. Improving the condition of that college, the people of Eastern Uttar Pradesh and North Bihar should be provided relief. [Interruptions]

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, such a terrible incident has taken place in Kalahandi district of Orissa that we have to hang our head in shame. [Interruptions]

[English]

SHRI JAGMEET SINGH BRAR: The

hon. Minister is here. It is a very serious matter for the people of Punjab. [Interruptions]

MR. SPEAKER: You talk to him later on.

[Interruptions]

SHRI SUBASH CHANDRA NAYAK (Kalahandi): What Shri Naik is speaking, I am speaking on that. That is my constituency. [Interruptions]

[Translation]

SHRI RAM NAIK: The photograph of the Sarpanch of that village is published in the Times of India. After tripping him of all his clothes, he was brought on the road. His only fault is that he is a people's representative and stripping of his clothes he was brought on the road. This act of uncivilizedness can cause anger to anyone. Although that is an Adivasi area yet no civilised Government can behave in this manner. Only Janata Dal Government can behave in this manner. The Sarpanch of the Village belongs to Bhartiya Janata Party and that is the only reason he has to face the anger of Janata Dal Government in such an uncivilized manner. A Security deposit of Rs.40 thousand has been demanded from them. I demand that the Government should give statement about such a serious incident and inform the House as to what were the reasons of this incident. In this regard I would like to urge upon the Government to make a statement. [Interruptions]

[English]

SHRI SUBASH CHANDRA NAYAK: Respected Sir, I shall bring to you kind notice the high-handedness and cruelty of the police under the brutal administration of the present Orissa Government. Reports flashed in the daily newspapers *Times of India* dated 18.7.92, *Navbharat Times* (Hindi daily) dated 17.7.92, *Pragatibadi* (Oriya daily) dated 15.7.92 may please be verified wherein the brutal activities of the Orissa police can be seen. The Orissa police never regards the People's representatives as Member of

Parliament, Member of Local Bodies etc. On 11.6.92 also, the brutal Orissa police unauthorisedly entered into my Home in Bhanipata, Kalahandi, Orissa and for which I was forced to raise my voice emotionally in the Lok Sabha on 15.7.92 during Zero Hours.

Further I may draw your kind attention to the news that are published in the daily newspapers *The Times of India*. (English daily) dated 18.7.92 regarding the inhumanity toured to a public representative and elected Sarpanch of B.J.P., Dharmagarh Panchayat, Shri Ghansayanm Agarwala. Police arrested him, made him naked and him to parade in the day-light throughout the town on 25.7.92 and lastly he was brought before the hon. Magistrate with full naked body, along with some others in the same manner. There are so many cases everybody. Police are torturing and terrifying the entire Kalahandi people in Orissa.

Sir, is it not a sign showing that the Kalahandi police are licence-holders for terrorism and the system of Orissa administration has collapsed in Kalahandi, Orissa? Hence appropriate steps in the matter may kindly be taken to check up this terrorist riots now, otherwise, the people to kalahandi will be set into peril.....[Interruptions]

MR. SPEAKER: Please, take your seats, You all cannot speak at the same time. I have allowed Shri Rabi Ray. There are rules which we have to follow.

[Translation]

SHRI RABI RAY (Kendrapada): Mr. Speaker Sir, I would like to draw the attention of the House, as well as yours towards a very serious matter. The Central bureau of investigation under the Central Government has been writing to the Karnatak Government for the last so many days for granting permission to examine the Fairgrowth Company. You will be surprised to learn that the Karnataka Government is deliberately holding it. The reason for this is a liquor magnate, whose name I would not like to reveal, because you will not permit it. One liquor